

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE TWELFTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE N.V.SHRAVAN KUMAR**

WRIT PETITION NO: 19023 OF 2023

Between:

Mir Mahmood Ali Khan, S/o. Late. Mir Basharith Ali Khan, Aged about 70 years,
Occ. Landlord, R/o.H.No.16-9-409/L/S, Wahed Nagar, Old Malakpet, Hyderabad,
Telangana State.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Hyderabad.
3. The Revenue Divisional Officer, Hyderabad Division, Hyderabad.
4. The Tahsildar, Bahadurpura Tahsil, Hyderabad.
5. The District Registrar, Hyderabad.
6. The Sub Registrar, Doodh Bowli, Hyderabad.
7. The Station House Officer, PS- Bahadurpura, Hyderabad.
8. Mohd. Misbahuddin, S/o. Not Known to the petitioner, Aged Major, Occ. Ex-Corporator of AIMIM / Advocate, R/o.Shastripuram, King Colony, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to order or any direction, writ more appropriately in the nature of Writ of Mandamus declaring the Impugned Letter vide Lr.No.B/1196/2023, dated 17/06/2023 issued by the Tahsildar, Bahadurpura Tahsil, Hyderabad in requesting the Sub-Registrar, Doodh Bowli, Hyderabad not to entertain any other transactions in respect of the subject land i.e. Mir Sagar, Opposite to HMWS

filters (Ts.No.01/2, Block-C and Ts.No.06, Block-B, of Ward-253) without any notice or opportunity given to the petitioner on the instigation of the unofficial respondent by misusing the official powers and demanding bribe for registration of documents is illegal, arbitrary and violative of Article 14, 21 and 300-A of the constitution of India besides gross violation of the principles of natural justice and set aside the same in the interest of justice.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Impugned Letter vide Lr.No.B/ 1196/2023, dated 17/06/2023 issued by the 4th respondent in the interest of justice.

Counsel for the Petitioner : SRI HABEEBUDDIN, rep., SRI SYED MUSTAFA QUADRI

Counsel for the Respondents No.1to6 : GP FOR REVENUE

Counsel for the Respondents No.7 : GP FOR HOME

Counsel for the Respondents No.8 : --

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND

THE HON'BLE SRI JUSTICE N.V. SHRAVAN KUMAR

WRIT PETITION No.19023 OF 2023
In (C.S.No.13 of 1958)

Dated: 12.12.2025

Between:

Mir Mohmood Ali Khan

... Petitioner

AND

The State of Telangana,
Rep., by its Principal Secretary,
Revenue Department, Secretariat,
Hyderabad and 7 others.

... Respondents.

ORDER:

Mr. Mohammed Habeebuddin, learned counsel representing Mr. Syed Mustafa Quadri, learned counsel for the petitioner, seeks permission of this Court to withdraw the writ petition.

2. Permission is granted.

3. Accordingly, the writ petition is dismissed as withdrawn.

No order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

Sd/-B.REKHA RANI
ASSISTANT REGISTRAR

//TRUE COPY//

6
SECTION OFFICER

To,

1. One CC to SRI SYED MUSTAFA QUADRI, Advocate. [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies.

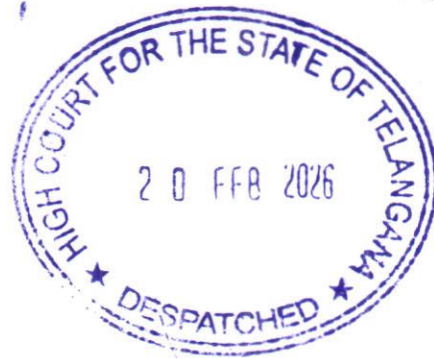
BSK

PMK

Jks.

1
HIGH COURT

DATED:12/12/2025



ORDER

WP.No.19023 of 2023

**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

(8) - JKS
3/2/26.